

LOK SABHA DEBATES

LOK SABHA

*Thursday, December 5, 1991/ Agrahayana
14, 1913 (Saka)*

*The Lok Sabha met at
Eleven of the Clock*

[MR. SPEAKER *in the Chair*]

ORAL ANSWERS TO QUESTIONS

[*Translation*]

Consumption of Coal

*202. SHRI KRISHAN DUTT SULTANPURI : Will the Minister of Coal be pleased to state:

(a) the consumption of coal in the country, State-wise;

(b) the States which have loaded all the coal wagons allotted to them within the stipulated time;

(c) whether any irregularities have been detected in lifting the coal during the last six months;

(d) if so, the details thereof and the action taken by the Government against the persons found guilty; and

(e) the quantity of coal supplied to the brick kilns, State-wise during the last on year?

[*English*]

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S.B. NYAMAGOUDA): (a) to (e). A statement is laid on the Table of the House.

STATEMENT

(a) The total supply of coal for the country during 1990-91 was 210.07 million tonnes. The quantity of coal (including Hard Coke and Soft Coke) supplied to consumers in various states from Coal India and Singareni Collieries Co. Ltd. during 1990-91 is as under:

(*In '000 tonnes*)

State	Total Despatch		
	CIL	SCCL	TOTAL
Bihar	17448	—	17448
Uttar Pradesh	27722	—	27722
Orissa	8593	—	8593
Madhya Pradesh	31588	—	31588

(In '000 tonnes)

State	Total Despatch		
	CIL	SCCL	TOTAL
West Bengal	15887	—	15887
Maharashtra	20838	754	21592
Gujarat	14602	—	14602
Rajasthan	3853	—	3853
Delhi	4953	—	4953
Punjab	6095	—	6095
Haryana	2976	—	2976
Tamil Nadu	7983	420	8403
Andhra Pradesh	3547	14485	18032
Karnataka	2049	1839	3888
Kerala	174	42	216
Himachal Pradesh	220	—	220
Assam	1009	—	1009
Jammu & Kashmir	302	—	302
Others	149	—	149
TOTAL	169988	17540	187528*

* This does not include coal supplied by CIL and SCCL to Railways, Defence Forces etc. which has not been split state-wise.

(b) Railways earmark State-wise monthly ceiling limits for movement of Coal, Soft Coke, and Hard Coke, Calendar Year-wise to consumers under State Controlled Priority. The States which have partly or fully utilised their wagons ceiling limits 1991 (upto July) are as under:

- (1) Bihar
- (2) Orissa

- (3) Haryana
- (4) Punjab
- (5) Delhi
- (6) Uttar Pradesh
- (7) West Bengal
- (8) Andhra Pradesh

(9) Jammu & Kashmir

(10) Himachal Pradesh

(11) Rajasthan

(12) Karnataka

(13) Kerala

(14) Tamil Nadu

(15) Goa

(16) Chandigarh(UT)

(17) Pondicherry

(18) Gujarat

(19) Madhya Pradesh

(20) Maharashtra

(c) and (d). Generally complaints are received concerning non supply or delay in supply of coal, quality and/or quantity of coal supplied, genuineness of the consumers to whom coal has been allotted, etc. Such complaints are looked into by the concerned coal companies. In case any malafides, negligence etc. are detected on the part of any employee, appropriate action is taken against him.

(e) The quantity of coal supplied to brick kiln units during the year 1990-91 from coal India and Singareni Collieries Co. Ltd. is as under:-

(Figs. in '000 tonnes)

State	1990-91
Bihar	1146
West Bengal	178
Utter Pradesh	682
Orissa	2
Madhya Pradesh	49

State	1990-91
Maharashtra	152
Gujarat	30
Rajasthan	331
Delhi	102
Punjab	101
Haryana	32
Tamil Nadu	37.668
Andhra Pradesh	18.250
Karnataka	9.360
Kerala	—
Himachal Pradesh	—
Assam	70
Jammu & Kashmir	291
Other	52
Total	3263.278

SHRI KRISHAN DUTT SULTANPURI:

The hon. Minister in his reply has particularly dealt with points in regard to supply of coal or delay in supply of coal and quantity and quality of coal supplied. At the same he said that the malafides are investigated. I would like to know how many employees made money from commission on coal and what action has been taken against them.

[English]

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI P.A. SANGMA): The question relates to irregularities in the area of lifting the coal. I must admit that there are lot of irregularities but the existing rules are such that there is no provision for actually taking legal action against those irregularities because coal is neither a controlled item or de-controlled item. It happens to be

a regulated item, so, we are having a look at the Colliery Control Order. Government will soon be coming out with the amendment with adequate provision for checking those irregularities. But in the meantime we have been certain administrative measures like the delivery order which gives the permission to lift the coal if transferability of the delivery order has been banned by the administrative order and we have also banned the transaction in cash and a person in whose custody the delivery order stands, we have made it compulsory that he should have a bank account and the bank should certify that they have an account and, therefore, after having implemented this scheme from the 4th of last month, the role of middlemen, I would not claim, will be eliminated but it will be reduced, to a great extent and, on the top of that, we are seriously looking at the colliery Control Order and we will be coming out with amendments soon.

[*Translation*]

SHRI KRISHAN DUTT SULTANPURI:

The hon. Minister said that he would bring forward a Bill in the House very soon. I used to be the Chairman of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes and had visited Orissa, Bihar, and Madhya Pradesh. During my tour of Bihar, Orissa and Madhya Pradesh, I had received complaints that the coal companies acquire land from local people, but in turn they neither give employment to the owners of the land nor pay them price of land in time. Will the Government take suitable steps in this regard? In Singareni colliery of Andhra Pradesh, money is being deposited in advance and coal is supplied directly to the consumer instead of through any middleman. Is the Central Government going to take such steps in respect of coal mines under its control? Do the companies utilise the full quantity of coal supplied to them or not? It should be ensured...(*Interruptions*)

MR. SPEAKER: What are you doing? You have to put the question.

SHRI KRISHAN DUTT SULTANPURI: I would like to know whether the government

has any cell to monitor it so that it can be found out as to how many people are making proper use of coal and whether they are misusing it by taking money from middlemen. Our economic condition is weak, but there are some people...(*Interruptions*)

MR. SPEAKER: Mr, Sultanpuri, you have to put question.

SHRI KRISHAN DUTT SULTANPURI:

Coal is being given on credit middlemen of the company. They owe lakhs and crore of rupees on this account to the company. Is the hon. Minister taking some steps to recover the dues. What action is being taken by the Government to recover the arrears of coal companies standing against the consumers?

[*English*]

SHRI NIRMAL KANTI CHATTERJEE:

The question is very long. The answer should be very brief. (*Interruptions*)

SHRI P.A. SANGMA: As far as middleman is concerned, I have already stated that we are trying our best to check the role of the middleman by issuing an Administrative Order banning the transfer of Delivery Order and making the payment to banks. We are coming out with a new Sales Manual. We hope that the exercise on the new Manual will be over by January next year.

As far as the compensation part is concerned, whenever a new mine is to be opened, land has to be acquired and the entire process of land acquisition is dealt by the respective State Governments. It is true that in many cases there is a delay in acquisition of land as a result of which the implementation of our projects is delayed. Secondly, the people who are affected by the payment of compensation are also delayed. But we are constantly in touch with the respective State Governments and we are trying to expedite acquisition of land as well as payment of compensation as far as possible. So, we try to expedite the process.

Now, the question of rehabilitation of

the people who have been displaced from the mining areas is a very important question. We are very soon coming out - I have told the House in the last Session also about this - with a new package of rehabilitation which is a very attractive package. (*Interruptions*)

SHRI SOMNATH CHATTERJEE: Sir, Shri Haradhan Roy - also comes from that area. You should allow him. (*Interruptions*)

[*Translation*]

SHRI SURYA NARAYAN YADAV: Mr. Speaker, Sir, my question relates to the irregularities. The mining of coal through blasting..(*Interruptions*)

AN. HON. MEMBER: Please put your question.

SHRI SURYA NARAYAN YADAV: I am putting question only. Irregularities are committed in it also. As has been said by the hon. Minister, they have no machinery to check the irregularities. So far as the loading on the truck is concerned. (*Interruptions*)

MR. SPEAKER: Please come to the question. I gave you time to put your question and I think you have read the question.

SHRI SURYA NARAYAN YADAV: Mr. Speaker, Sir, through you, I would like to know from the hon. Minister the irregularities detected in the Dhanbad Colloeries during the last three months. Has any stringent action been taken or not. If no stringent action has been taken how long would it take to taken such as action?

[*English*]

SHRI P. A. SANGMA: The hon. Member has made a general statement that there are irregularities. I have admitted that there are irregularities. I am not denying that. But unless a specific case of irregularity is brought to my notice, I cannot reply to that. So, I request the hon. Member to give me specific cases of irregularities. I will enquire into it.

MR. SPEAKER: Shri P.A. Sangma, if you admit that there are irregularities, you should also take steps.

SHRI P.A. SANGMA: That is why I said it. I admit that.

[*Translation*]

SHRI PAWAN DWAN: Mr. Speaker, Sir, I would like to point out to the hon. Minister that the question of shortage of coal is being raised everywhere, but loading system in the Korba Coalfield, in Chhattishgarh region of Madhya Pradesh.

(*Interruptions*)

MR. SPEAKER: I understand that you have read the question. I shall allow you only if the question is in that context, otherwise I shall not allow it.

SHRI PAWAN DWAN: I am asking the same thing only.

MR. SPEAKER: What you are asking is not in that context.

SHRI ASHOK ANANDRAO DESHMUKH: Mr. Speaker, Sir, coal should be translated by train wherever railway lines exist. But the contractors give contract to the owners of trucks and make them timely payment. I would like to know from the hon. Minister reasons of giving contract to the truck owners at places where railway facility is already available.

[*English*]

MR. SPEAKER: Why is the truck being used when that rail facility is there?

SHRI P.A. SANGMA: It is not possible for us to move the entire quantity of coal by rail, because we have some problems. (*Interruptions*)

[*Translation*]

SHRI HARADHAN ROY: Mr. Speaker, Sir, there are core and non-core sectors in

every State. For example, there are sectors like steel, power and cement etc. There are special allotments for the core as well as the non-core sector in each State. The reply of hon. Minister is not correct. The hon. Minister should have told about their actual requirement, the quality of coal allotted to them and what is the actual supply? (*Interruptions*)

MR. SPEAKER: This question is about the irregularities. It is not a question about the requirement of the States.

SHRI HARADHAN ROY: Mr. Speaker, Sir, I have got a list of the power sector. The State Governments should have at, at least, one month's stock of coal for their various coal sectors like power, steel etc., but they do not have stocks even for five to six days. The coal supplied is also of sub-standard quality. Required quantity of coal has not been supplied to the D.P.L. I would like to know from the hon. Minister, statewise, allotment and supply of coking as well as non-coking coal vis-a-vis their requirements.

[*English*]

MR. SPEAKER: Question disallowed.

(*Interruptions*)

SHRI NIRMAL KANTI CHATTERJEE: It is a very relevant question. The question is, is it according to the requirement or not?

MR. SPEAKER: I disallowed it.

(*Interruptions*)

[*Translation*]

SHRI SURAJ MANDAL: Mr. Speaker, Sir, I will also put questions. (*Interruptions*)

MR. SPEAKER: Mr. Mandal, please sit down. There are other questions also. We have consumed fifteen minutes on this question alone. You cannot be allowed to raise things in such a manner. Please sit down.

(*Interruptions*)

SHRI SURAJ MANDAL: I will sit, but (*Interruptions*)

MR. SPEAKER: Not in this way. First, take your seat.

(*Interruptions*)

[*English*]

MR. SPEAKER: If you want it to be discussed, I will fix it up for a Half an Hour discussion.

(*Interruptions*)

[*Translation*]

SHRI SURAJ MANDAL: I obey you. (*Interruptions*)

MR. SPEAKER: Please sit down, first. If one question taken fifteen minutes then only four questions can be taken up in an hour. The question is how many questions you would like to take up, four, six or eight?

(*Interruptions*)

MR. SPEAKER: If you want to discuss it, you can give a notice for Half-an-Hour discussion. I shall allow that. You people have not read the rule. You want to do it in this hour alone, but there are other people who want to put questions.

[*English*]

You give a notice, I will allow Half-an-Hour Discussion on it

(*Interruptions*)

Gas Pipeline from Bombay High to Southern States

*203. SHRI P.C. THOMAS:
SHRI MORESHWAR SAVE:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Inter-Ministerial Group